

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

FIFTIETH REPORT

(Presented on 29th March, 1988)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fiftieth Report.

2. The Committee met on 28 March, 1988 for—

- I. Examination of the Constitution (Amendment) Bill, 1988 (Amendment of article 276) by Shri Anoopchand Shah under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
- III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Wednesday, 30 March, 1988.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1988 (Amendment of article 276) by Shri Anoopchand Shah.

The Bill seeks to amend the Constitution with a view to raise the ceiling of taxes on professions, trades, callings, employments, etc. levied by a State from Rs. 250 per annum to Rs. 1,000 per annum.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills:

4. The Committee then considered classification and allocation of time to five Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

[P.T.O.]

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows:—

- | | |
|---|---------|
| (1) Resolution by Shri G. M. Banatwalla regarding 13-Point Programme. | 2 hours |
| (2) Resolution by Shri Pratap Bhanu Sharma regarding unemployment. | 2 hours |

Recommendations

7. The Committee recommend that—

- (i) Shri Anoopchand Shah be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

March 28, 1988
Chaitra 8, 1910 (Saka)

M. THAMBI DURAI,
Chairman,

*Committee on Private Members' Bills
and Resolutions.*

APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Essential Commodities (Amendment) Bill, 1987 <i>(Amendment of sections 6-C and 10-A)</i> by Shri K.S. Rao.	101 of 1987	B	2 hours
2.	The Constitution (Amendment) Bill, 1988 <i>(Amendment of articles 217 and 224)</i> by Shri V.S. Krishna Iyer.	9 of 1988	B	2 hours
3.	The Constitution (Amendment) Bill, 1988 <i>(Amendment of article 366)</i> by Shri Thampan Thomas.	10 of 1988	B	2 hours
4.	The Indian Evidence (Amendment) Bill, 1988 <i>(Amendment of section 76)</i> by Prof. Madhu Dandavate.	11 of 1988	B	2 hours
5.	The Constitution (Amendment) Bill, 1988 <i>(Amendment of article 282)</i> by Shri Thampan Thomas.	13 of 1988	B	2 hours